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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/11/2016
NAME OF THE PETITIONER(S) : Dr. P. Rajagopalan
NAME OF THE RESPONDENT(S) : Aidees Electronics Pvt Ltd + 3 Ors
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. R. SIDHARTH

ADVOCATE
Counsel for Applicant

R. Sidarth

ORDER

Shri R Sidharth, counsel for petitioner present. He moved a company petition and submitted arguments for admission. During the arguments it has been stated that one winding up petition has been moved before the Madras High Court which is sub judice but he has also moved an application for withdrawal of the winding up petition. The petitioner is fulfilling all the requirements set out under Sec.244 of the Companies Act, 2013. After hearing the detailed arguments, the company petition is admitted for hearing. The Registry is directed to issue notice to respondents. Put up on 14.12.2016 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)